

(a) whether the Industrial Credit and Investment Corporation of India, Industrial Finance Corporation of India, Industrial Development Bank of India and Canara Bank are not implementing the decision taken on 26 June, 1990 to accept the principal amount from the Punaiur Paper Mills Limited, Kerala, in full and final settlement of loans taken by it;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). At the meeting held on 26.6.90 it was agreed by Industrial Credit and Investment Corporation of India (ICICI) (the lead financial institution) and Canara Bank that they would consider a one time settlement proposal from Punalur Paper Mills (PPM) subject to certain terms and conditions. ICICI has subsequently reported that since PPM was not agreeable to abiding by some of these terms and conditions, it became impossible to implement the one time settlement proposal.

(c) Government would continue to urge that PPM would need to approach the financial institutions and the bank for working out a mutually acceptable solution.

#### **Amendment to Child Marriage Restraint Act, 1929**

3706. SHRI B. DEVARAJAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to bring forward legislation to amend the Child Marriage Restraint Act, 1929 in order to raise the minimum age of marriage and to

provide for stricter enforcement of the provisions of the Act; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): (a) and (b). The Child Marriage Restraint Act, 1929 had already been amended as far back as in 1978 to raise the minimum age of marriage in the case of a male to 21 years and in the case of a female to 18 years. For stricter enforcement of the provisions the offences under the Act have been made cognizable for the purposes of investigation, etc. Hence no further proposals in this regard are under consideration at present.

[*Translation*]

#### **Loan From IMF**

3707. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan sought from the International Monetary Fund for Eighth Five Year Plan projects;

(b) the names of the projects for which this loan has been sought; and

(c) the amount of loan assured to be given and the conditions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) International Monetary Fund credits are not project-tied. IMF extends credit to a member country to overcome its balance of payments difficulties.

(b) and (c). Does not arise.

[*Translation*]

**Licences to Export Oriented Units**

3708. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMERCE be pleased to state:

(a) the number of licences issued to cent percent Export Oriented Units in Uttar Pradesh during 1990 and 1991 till date; and

(b) the number of industries set up by these units during the above period?

THE MINISTER OF STATE THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). Twenty nine 100% EOUs were approved in Uttar Pradesh during this period. These units are yet to report commencement of production.

**Companies Registered Under the Company Act, 1956**

3709. SHRI SANTOSH KUMAR GANGWAR :

SHRI MRUTYUNJAYA NAYAK:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of companies with capital investment of Rs. 20 crores or more, registered in Uttar Pradesh, Orissa and Delhi under the Companies Act, 1956?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMAGALAM): On the basis of Balance Sheets for 1988-89 filed by the companies and received from the Registrar of Companies, the number of companies with capital investment of Rs. 20 crores or more registered in Uttar Pradesh, Orissa and Delhi under the Companies Act, 1956, is as under:

<i>State/Union Territory</i>	<i>Number of companies with capital investment of Rs. 20 crores or more</i>
Uttar Pradesh	61
Orissa	22
Delhi	108

**National Highways in Himachal Pradesh and Rajasthan**

3710. SHRI RAJVEER SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the National Highways affected by rains and flood in Rajasthan and Himachal Pradesh during the last three years; and

(b) the amount spent on their repairs during the above period in each of these two States, separately?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Different sections of National Highways No. 8, 11, 12, 14 and 15 in Rajasthan and National Highways No. 1A, 20, 21 and 22 in Himachal